

CORRIGENDUM TO PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF LUMINAIRE TECHNOLOGIES LIMITED

Registered Office: 601/602, "Sukh Sagar", N.S. Patkar Marg, Girgaum Chowpatty, Mumbai- 400 007

This Announcement ("Corrigendum to the Public Announcement") is in continuation of, and should be read in conjunction with, the Public Announcement dated January 17, 2011 (the "Public Announcement") issued by VC Corporate Advisors Private Limited as the Manager to the Offer on behalf of M/s. Vandana Cloth Centre Pvt. Ltd. ("Vandana" or "Acquirer"), pursuant to and in compliance with Regulation 10 & 12 and other applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares & Takeovers) Regulations, 1997 and subsequent amendments thereto ("Regulations") to the shareholders of Luminaire Technologies Limited ("Target Company" or "LTL"). The shareholders of the Target Company are requested to note the following with respect to the Public Announcement:

1. The Original and Revised Schedule of major activities pertaining to the Offer is as under:

Activity	Original Date	Original Day	Revised Date	Revised Day
Date of publication of Public Announcement	17.01.2011	Monday	17.01.2011	Monday
Specified Date (for the purpose of determining the name of shareholders to whom the Letter of Offer will be sent)	28.01.2011	Friday	28.01.2011	Friday
Last Date for a Competitive Bid, if any	07.02.2011	Monday	07.02.2011	Monday
Date by which the Letter Of Offer will be Dispatched to the shareholders	24.02.2011	Thursday	21.05.2011	Saturday
Date of Opening of the Offer	07.03.2011	Monday	27.05.2011	Friday
Last date for revising the Offer Price/ Number of Shares	16.03.2011	Wednesday	06.06.2011	Monday
Last date for Withdrawal of Acceptance by shareholders who have accepted the Offer	22.03.2011	Tuesday	10.06.2011	Friday
Date of Closing of the Offer	26.03.2011	Saturday	15.06.2011	Wednesday
Date of communicating rejection/acceptance and payment of consideration for applications accepted.	09.04.2011	Saturday	30.06.2011	Thursday

2. The Acquirer has opened an Escrow DP Account in the name of "LTL SPA VC CORP ADV P L ESC AC" and has transferred the share acquired through the SPA dated 12.01.2011 into the escrow DP account and has further empowered the Merchant Banker as the sole authorized signatory to aforesaid DP Account to the exclusion of all others including itself. The merchant banker shall facilitate transfer the shares back to the Acquirer on completion of the open offer formalities.

This Corrigendum to the Public Announcement would also be available on SEBI's website at <http://www.sebi.gov.in>. Terms used but not defined in this Corrigendum to the Public Announcement shall have the same meaning as assigned in the Public Announcement. The Acquirer represented by its Board of Directors accepts full responsibility for the information contained in this Corrigendum to the Public Announcement and also for fulfilling its obligations as laid down in the Regulations.

Issued by Manager to the Offer on behalf of the Acquirer:

Manager to the Offer:

VC CORPORATE ADVISORS PRIVATE LIMITED

SEBI Registration No. INM000011096

(Contact Person: Mr. Anup Kumar Sharma)

31, Ganesh Chandra Avenue, 2nd Floor, Suite No –2C, Kolkata – 700 013.

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Place : Kolkata

Date : 19.05.2011